

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

**Petition No. 160/2007  
along with  
I.A.No. 45/2007**

**In the matter of**

Determination of final transmission tariff for (i) LILO of one circuit of 400 kV D/C Farakka-Jeerat line at Subhashgram and establishment of 400/220 kV Sub-station (New) at Subhashgram including 1 x 315 MVA, ICT-II for the period 1.3.2007 to 31.3.2009. (ii) 315 MVA, 400/220 kV, ICT-I at Subhashgram sub-station (New) for the period from 1.4.2007 to 31.3.2009 under strengthening scheme for Eastern Region (formerly part of Tala supplementary Scheme) in Eastern Region

**And in the matter of**

Power Grid Corporation of India Ltd., Gurgaon

.... **Petitioner**

Vs

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Calcutta
3. Grid Corporation of Orissa Limited, Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkand State Electricity Board, Ranchi

**.Respondents**

**The following were present:**

1. Shri V.V. Sharma, PGCIL
2. Shri U.K. Tyagi, PGCIL
3. Shri B.C.Pant, PGCIL
4. Shri M.M.Mondal, PGCIL
5. Shri C.Kannan, PGCIL
6. Shri S.S.Raju, PGCIL
7. Shri A.K.Nagpal, PGCIL
8. Shri Rakesh Prasad, PGCIL
9. Shri R.B. Sharma, Advocate, BSEB

**ORDER  
(DATE OF HEARING: 21.2.2008)**

The petition has been filed for approval of tariff for (i) LILO of one circuit of 400 kV D/C Farakka-Jeerat line at Subhashgram and establishment of 400/220 kV Sub-station (New) at Subhashgram including 1x 315MVA, ICT-II for the period

1.3.2007 to 31.3.2009. (ii) 315 MVA, 400/220 kV, ICT-I at Subhashgram sub-station (New) for the period from 1.4.2007 to 31.3.2009 under strengthening scheme for Eastern Region (formerly part of Tala supplementary Scheme) in Eastern Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard the representatives of the petitioner and the respondents present. The petitioner is directed to clarify variation in cost as on the date of commercial operation vis-a-vis original approved cost submitted in Form 5B.

3. Subject to above, order is reserved.

Sd/-  
**(R.KRISHNAMOORTHY)**  
**MEMBER**  
New Delhi dated the 28<sup>th</sup> February 2008

sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**